

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40326 of 2017

(Arising out of Order-in-Appeal No.454/2016 (CXA-II) dt.19.12.2016 passed by Commissioner of Central Excise (Appeals-II), Chennai]

Sri Rajeswari Color Lab

7/28, Maraimalai Adigal Salai,
Puducherry – 605 005.

Appellant

VERSUS

The Commissioner of Central Excise

26/1, Mahatma Gandhi Marg,
Nungambakkam
Chennai – 600 034.

Respondent

APPEARANCE:

For the Appellant : Ms.Nivedita Mehta, Advocate

For the Respondent : Sh.Arul C Durairaj, Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING :20.11.2019

DATE OF DECISION :20.11.2019

FINAL ORDER No.41512/2019

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal is dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(P.ANJANI KUMAR)
Member (Technical)

vsr/Rkp